

**THE NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, CHANDIGARH BENCH, CHANDIGARH**

**Item 10**

**IA No. 1327/22, 1004/2023  
And  
CP(IB) No. 330/Chd/Chd/2019**

**Under Section 7, IBC 2016, R 11 NCLT  
340 r/w section 195(1(b)(i) of CR.PC 1973**

**In the matter of:-**

Utsav Securities Pvt. Ltd.

...Petitioner/ Financial Creditor

Vs.

India Circuits Ltd.

...Respondent/ Corporate Debtor

**Present:** Mr. Anand Chibbar, Senior Advocate with Mr. Samarth Shandilya, Mr. Abhimanyu Batish and Mr. Vaibhav Sahni, Advocates for the petitioner in main CP, applicant in IA No. 1004/2023 and respondent Nos. 1 and 2 in IA No. 1327/2022.  
Mr. Vaibhav Gupta, Advocate for the respondent/ corporate debtor in main CP, applicant in IA No. 1327/2022 and respondent in IA No. 1004/2023.  
Mr. Karajveer Singh, proxy counsel for Mr. Piyush Khanna, Advocate for respondent no. 4 in IA No. 1327/2022.  
None for respondent no. 3 in IA No. 1327/2022.

Due to change of circumstances of having the second Court at Chandigarh Bench, the file is being taken before lunch today as in the second half, the second Court would take up the matters listed before it. Therefore, on the joint request of the parties, list the matter on 05.10.2023.

-sd-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

September 11, 2023  
SM

-sd-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**